

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 317
(IB)-447(ND)2017
New IA- 1975/2024

IN THE MATTER OF:

M/s. Seth Thakurdas khinvraj Rathi ... **Applicant/Petitioner**

Versus

M/s. Cals Refineries Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016 (Dissolution)

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Manini Shah

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1975/2024: The IA has been preferred for taking Progress Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)